IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR.

TA No.1010/86 Date of Order: Oct. 20,1987

Laxmi Marain ..Petitioner

Mr.D.P.Garg ..Advocate for petitioner

Versus

U.O.I.& Ors .Respondents

Mr.V.D.Bhargava ...Advocate for respondents

Mr.P.D.Khanna ..Advocate for Intervenors.

CORAM:

Hon.Mr.B.S.Sekhon - Vice Chairman Hon.Mr.G.C.Singhvi- Adm.Member

B.S.SEKHON

This order will dispose of Application filed by Shri Parmar Pratap Singh and others under Order I Rule 10 and section 151 of the Code of Civil Procedure, praying for being impleaded as respondents in this Transferred Application.

Arguments/advanced by the learned counsel for the intervenors. Learned counsel for the petitioner and the learned counsel for the respondents have been heard. During the course of arguments, it was urged by the learned counsel for the petitioner that since the Question falling/adjudication in the instant Transferred Application hinges upon policy instructions, the applicants cannot be said to be necessary party and as such the Application merits rejection. It is no doubt correct that Shri Parmar Pratap Singh and others are not necessary parties. They are, however, proper parties. It would sub-serve the interest of justice if they are permitted to be impleaded as parties and we hereby permi them to be impleaded as respondents. Cause title be amended. The application is decided accordingly. Announced in open Court.

(G.C.SINGHVI)
A.M.

(B.S. SEKHON)